#### Afro-Asian Legal Consultative Committee meet in Kathmandu

1299. SHRIMATI MAIMOONA SULTAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Asian-African <u>Leg.nl</u> Consultative Committee met in Kathmandu (Nepal) in the first-second week of February, 1985 to discuss the concept of zone of peace and the proposa! for declaring the Indian Ocean as a zone of peace;

(b) if so, what was the stand taken by the Indian delegation thereat; and

(c) what was the outcome of the dis cussions?

THE MINISTER OF STATE IN THK MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir. The exact agenda item was "the Concept of Peace Zone ia International Law anj its frame-work"

(b) In the context of this item. the Indian Delegation expressed its strong support for the Indian Ocean as a Zone of Peace.

(c) There was a general consensus that the s'i.et matter of the agenda item be studied by the Secretariat iu the light of the statements made at the Conference and that the item be taken up at the next Session of the Asian-African Legal Consultative Committee.

#### Construction of Simla air Strip af .Tabbar-Hatti

## 13^0. SHRIMATI USHA MALHOTRA:

### SHRI ANAND SHARMA:

Will the PRIME MINTSTER be pleased to state:

(a) whether Government are aware that construction work of the Simla air strip <sub>at</sub> Jabbar-Hatti was inaugurated by the then Union Minister for Civil Aviation io AprillMay, 1980.

(b) whether it is a fact that the construction of the air strip was undertaken by the State Government on behalf of the Ministry of Tourism and Civil Aviation and expenses were to be reimbursed by the Central Government:

(c) if so, what is the amount claimed by the State Government;

(d) whether the claim has been reimbursed:

(e) if not, the reasons therefor; and

(f) whether State Government is pressing for the reimbursement?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) Yes. Sir.

(b) The State Government had taken up al their own initiative  $tn_e$  work of levelling the site at Jabbar-Hatti for construction of an aerodrome in 1981-82. After completing nearly 30 per cent of the work, the State Government had sus pended the work,

(c) The State Government had reques ted the Central Government to reimburse the expenditure of Rs. 120.00 lakhs in curred by them on the work of levelling the site and io undertake further deve lopment of the aerodrome.

(d) to (f) It  $ha_s$  been decided that the Department of Civil Aviation will not assume responsibility for the wort already done by t'ne State Government during 1981-82 but will meet the cost of the balance of earth work and the cost of construction of the runway ane? associated pavements, terminal building; etc. subject to the project being sanc tioned by the competent authority.

### Exhibition of an'i-Hindi Film in Dhaka

# ttOt. SHRI RAM NARESH KUSHAWAHA: SHRI SATYA PRAKASH MALAVTYA:

Will the PRTME MINISTER be pleased to state:

(a) whelher Government's attention has been drawn to the press report